

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3569

ANSWERED ON:01.12.2010

FUNDS TO NGOS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government encourages Non-Governmental Organisations (NGOs) for participating in environmental projects and to spread the environmental awareness in the country;
- (b) if so, the details thereof and the criteria fixed for selection of NGO for these schemes;
- (c) the details of the NGOs in the country receiving grants under various schemes under his Ministry during the last three years and the current year, State-wise;
- (d) the details of the schemes alongwith the amount sanctioned against each of these schemes during the said period, State-wise;
- (e) whether cases of irregularities regarding misuse of funds have been reported; and
- (f) if so, the details thereof alongwith the action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) & (b): Yes, Sir. The following schemes of the Ministry of Environment & Forests encourage the Non-Governmental Organisations (NGOs) to participate in environmental projects and to spread the environmental awareness in the country:

1. Research and Development Scheme (R&D);
2. National Natural Resources Management Scheme (NNRMS);
3. Environment Information System (ENVIS) Scheme;
4. Grant in Aid to National Tiger Conservation Authority (NTCA);
5. National River Conservation Project (NRCP);
6. Strengthening of Wildlife Division and Consultancies for Special Tasks;
- 7 Assistance for Abatement of Pollution;
8. Animal Welfare;
9. Environment Education, Awareness & Training;
10. Centres of Excellence;
11. Grants-in-Aid to Greening India Scheme of the National Afforestation and Eco-Development Board.

The criteria for funding requires the voluntary/ professional/ Non-Governmental organization having proven credential, and experience in environmental/ social fields and registered under the Societies Registration Act to have a properly constituted Managing Body with its powers, duties and responsibilities clearly defined and laid down in a written constitution/ by-laws and having a sound financial position to take up the project.

(c) & (d): Information is being collected and will be laid on the Table of the House.

(e) & (f): Complaints whenever received are examined and appropriate action, including legal action for refund of grants and blacklisting of the NGO, if necessary, is taken in each case.